

(1)	(2)	(3)	(4)	(5)
1993-94				
1.	Intelligence Bureau (MHA) R.K.Puram	Dec.93	CVT	Item replaced
2.	L.B.S. Hospital Govt. of Delhi	Oct. 93	Furniture	-do-
1994-95				
1.	O/O C.E.O. Delhi	April 94	Carbon paper	Since Kendriya Bhandar had supplied goods as per customer demand and as mentioned in Kendriya Bhandar's billing position was suitably explained to the customer.
2.	M.O Agriculture Deptt. of Food	Jan 95	Furniture	Items replaced
3.	Railway Board	Feb.95	Duplicating Ink	Items taken back and refund afforded to the customer.
4.	Lok Sabha Sectt.	Feb. 95	Full Mark ribbons	Customer was asked to return defective ribbons but the same were not produced.
No complaint is pending at present.				

Sick Public Sector Undertakings

507. SHRI BALRAJ PASSI :

SHRI GURUDAS KAMAT :

Will the Minister of INDUSTRY be pleased to state :

(a) the number of sick public sector undertakings in the Central sphere;

(b) the number of such sick Public Sector Undertakings not making any production at all;

(c) whether the Government propose to grant functional autonomy to the growing ailing units;

(d) if so, the details thereof;

(e) the number of workers in each of the above two categories;

(f) whether any policy to rehabilitate/re-train them has been framed; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) :

(a) to (g) . The information is being collected and will be laid on the Table of the House.

D. R. D. A.

508. SHRIMATI VASUNDHARA RAJE :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the main function of District Rural Development Agencies (DRDA);

(b) whether the Government have proposal to restructure and expand the activities of DRDA; and

(c) if so, the details of the proposal mooted by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) :

(a) District Rural Development Agencies (DRDAs) are Registered Societies under Registration of Society Act. They are the overall in-charge of the Planning, Implementation, Monitoring and Evaluation of the programme in the District. The main functions of the DRDA are:-

i) To keep the District and Block Level Agencies informed of the basic parameters and the requirements of the programme and the tasks to be performed by all these agencies.

ii) To coordinate and oversee the surveys, preparation of perspective plans and Annual Plan of the blocks and finally prepare a District Plan.

iii) To monitor and evaluate the programme implementation by Government and non-governmental agencies to ensure its effectiveness.

iv) To secure inter-sectoral and inter-departmental coordination and cooperation.

v) To give publicity to the achievements made under the programme and disseminate knowledge and build up awareness about the programme.

vi) To send periodical returns to the State Government in the prescribed formats.

(b) and (c) After the 73rd Amendment of the constitution, need for strengthening the implementing agency of Rural Development Programme at District Level has been felt and accordingly the following measuring have been suggested to the State Governments :

i) District Rural Development Agency (DRDA) should function under the overall supervision, control and guidance of the Zilla Parishad)

(ii) A clear functional distinction should be made between the self-employment/wage employment wings of the DRDA.

iii) There should be additional Project Director and Technical/support staff like Executive Engineer/Superintending Engineer etc. for Rural employment works.

iv) Representation of Panchayati Raj Institutions in the Governing Body of District Rural Development Agencies.

v) Project Formulation capabilities should be strengthened, if necessary through induction of qualified consultants.

vi) Involvement of Divisional Commissioner in supervision and monitoring of the programme at District level.

Final decision in this regard is yet to be taken after receiving comments from the State Governments.

Migraine

509. DR. R. MALLU :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a large number of persons in the country are suffering from migraine;

(b) whether any effective treatment is available for this disease;

(c) if so, the details thereof; and

(d) the efforts made/proposed to be made by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Data on prevalence of migraine has not been compiled.

(b) to (d). A number of Prophylactic and symptomatic treatment are available for migraine.

Reservation For Ex-Servicemen

510. SHRI K. G. SHIVAPPA:

SHRI A. VENKATESH NAIK:

Will the PRIME MINISTER be pleased to state :

(a) whether in some States there is no reservation in jobs for ex-servicemen;

(b) if so, the names of these States;

(c) whether in some States the reservation quota for ex-servicemen is not carried forward;

(d) if so, the names of such States; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :